

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 50/(MAH)/2016

CORAM:

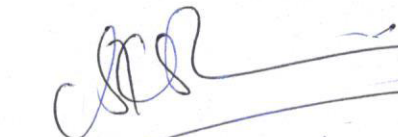
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: Manju Gupta
V/s.
M/s. Sat Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	KAMAL AGARWAL	CA - AR - Petitioner	KK
2	Shirin Shaikh i/b Raval Shah & Co for R. No. 1, 2, 3, 4 & 8		

Order

CP No.50/241-242/NCLT/MB/MAH/2016

The Professional appearing on behalf of the Petitioner is present and Counsel appearing on behalf of R1-R4 & R8 is present.

None appeared on behalf of R5-R7, R10-21, hence R5-R7, R10-21 are called absent and this case is set ex-parte against those Respondents.

For the Professional appearing on behalf of the Petitioner has sought for withdrawal of the Company Petition, for there being no-objection to such withdrawal from the Counsel appearing on behalf of R1-R4 & R8, this Company Petition is hereby dismissed as withdrawn.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)